

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1286
ANSWERED ON:27.11.2000
USER CHARGES AND RESTORATION FEES
SULTAN SALAHUDDIN OWASI

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether owing to serious inter-ministerial differences, the Prime Minister's Office has directed his Ministry to seek Attorney General's opinion on the proposed levy of user charges and restoration fees;
- (b) if so, the details thereof;
- (c) whether his Ministry is strongly in favour of levying user charges and restoration fees;
- (d) if so, whether the Prime Minister's Office and Telecommunication Ministry have opposed it;
- (e) if so, whether any meeting has been held between his Ministry, National Highways Authority of India and Prime Minister's Office and Telecommunication Ministry in this regard;
- (f) if so, the decision arrived at so far in this regard; and
- (g) the time by which this issue is likely to be finalized?

Answer

MINISTER OF STATE FOR ROAD TRANSPORT AND HIGHWAYS (MAJOR GENERAL (RETD.) B.C. KHANDURI, AVSM)

(a) to (g) Policy for levying user charges and restoration fees has been evolved by the Ministry of Road Transport & Highways after due deliberations with all concerned. The question of interpretation on the policy has arisen in a case, hence the opinion of Attorney General has been sought.